

FIR No. 605/2017

PS: NDRS

State Vs. Sarwan @ Sanju

22.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Akhil Tarun, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular bail on behalf of accused Sarwan @ Sanju in case FIR No. 605/2017.

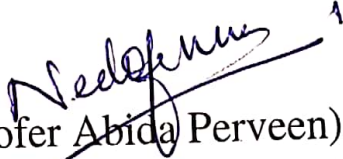
At this stage, Ld. Counsel for the accused submits that the present application is filed invoking the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 and that the accused-applicant is entitled to 45 days interim bail on the basis thereof as the accused-applicant is in custody since 27.06.2017 and has clean antecedents.

Ld. Addl. PP submits that it is not disputed that the accused-applicant is arrested on 27.06.2017 is in custody in connection with the present ^{case} since then, however, ^{he} does not have clean antecedents as the accused is also involved in case FIR No. 79/2019 under Section 302 IPC besides other offences.

At this stage, Ld. Counsel for the accused-applicant ^{submits} that he is not pressing upon the present bail application in the wake of the report on previous involvement and that the same may be dismissed as withdrawn. It

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is ordered accordingly. Present application for grant of ^{reg.}~~regular~~ bail on behalf of accused Sarvan @ Sanju in case FIR No. 605/2017 is dismissed.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
22.06.2020

FIR No. 288/2019

PS: Sarai Rohilla

State Vs. Rahul

22.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Mohd. Illiyas ,counsel for accused-applicant (through video conferencing)

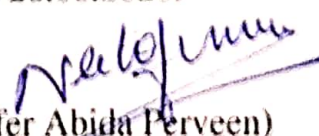
Hearing conducted through Video Conferencing.

This is an application for grant of regular bail under Section 439 CrPC on behalf of accused Rahul in case FIR No. 288/2019.

Report is filed to the effect that the address of Tagore Garden as found on the record was found to be incorrect and the occupant of the said premises reported that ^{he} no such person as Rahul or his family ever lived at the said address at which the mother of the accused-applicant was contacted on the mobile phone number and she asked the IO to come near Central School, Raghbir Nagar and when the IO reached there and asked about the address, she did not disclose the particulars of her Raghbir Nagar address and stated that she lives alongwith her 10 years old daughter at an address in Nangal. Ld. Counsel for the accused submits that he shall furnish the correct particulars of both the address ^{on} application.

Let correct particulars be furnished on or before the next date of hearing.

For further proceedings, put up on 26.06.2020.


(Neelofer Abida Perveen)

ASJ (Central)THC/Delhi

22.06.2020

FIR No. 155/2018

PS: DBG Road

State Vs. Vinay

22.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.


Sh. Vinay Kumar, counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail of 45 days on behalf of accused Vinay in case FIR No. 155/2018 invoking the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi.

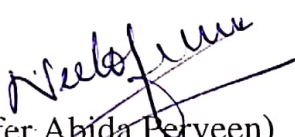
IO has reported that accused is not involved in any other criminal case. As per the custody certificate the date of admission is shown as 10.06.2018. Accused-applicant had earlier availed of interim bail of 7 days and has surrendered in terms thereof and his conduct in custody is reported to have remained satisfactory.

In view of the above, in accordance with the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi, **accused-applicant Vinay Kumar is ordered to be released on interim bail of 45 days upon furnishing personal bond in the sum of Rs.50,000/-** to the satisfaction of the Jail Superintendent and subject to the condition and that the mobile phone number to be used by the accused-applicant shall be mentioned in the bond and shall be kept switched on at all times with location activated and shared with the IO concerned and with the further direction that the accused-applicant shall not



leave the territorial limits of NCT Delhi without prior intimation to the IO concerned during the period of interim bail. In case accused-applicant leaves the territorial limits of Delhi, upon due intimation to the IO accused-applicant, once in 24 hours he shall confirm his location with the IO concerned on the mobile phone number as mentioned in bail bonds and shall report to the SHO of the local Police Station, after every 15 days, of the area in which accused-applicant shall be residing in his hometown.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
22.06.2020

FIR No. 43/2018
PS: Sadar Bazar
State Vs. Ravi Kohli

22.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Sh. Sunil Tiwari, counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is second application for grant of interim bail on behalf
of accused Ravi Kohli in case FIR No. 43/2018.

Report is received from the Jail Superintendent that conduct
of the accused-applicant during custody is not satisfactory and he has been
awarded punishment on 13.02.2020.

At this stage, Ld. Counsel for the accused-applicant ^{submits} that he is
not pressing upon the present bail application in the wake of the report of
the Jail Superintendent and that the same may be dismissed as withdrawn.
It is ordered accordingly. Present application for grant of inteirm bail on
behalf of accused Ravi Kohli in case FIR No. 43/2018 is dismissed.

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(Neelofer Abida Perveen)
ASJ (Central) FHC/Delhi
22.06.2020

FIR No. 103/2019
PS: Sadar Bazar
State Vs. Bhavi @ Tanna

22.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

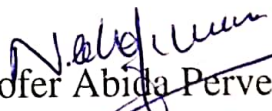
Sh. Anil Kumar, counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of
accused-applicant Bhavi @ Tanna in case FIR No. 103/2019.

Ld. Counsel submits that he wishes to withdraw the present
application for interim bail on behalf of accused Bhavi K@ Tanna as on
behalf of accused in the same FIR, one application for regular bail has
been preferred which is listed today itself.

Present application for grant of interim bail on behalf of
accused Bhavi @ Tanna in case FIR No. 103/2019 is dismissed as
withdrawn.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
22.06.2020

FIR No. 103/2019
PS: Sadar Bazar
State Vs. Bhavi @ Tanna

22.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Anil Kumar, counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular bail on behalf of
accused-applicant Bhavi @ Tanna in case FIR No. 103/2019.

Reply is filed.

Ld. Counsel for the accused-applicant submits that accused-
applicant is in JC since 10.06.2019 and has clean antecedents. That
complainant has since been examined and has failed to identify the
accused as one of the offender and that co-accused whose case is on
similar footing has already been granted bail .

Ld. Addl. PP submits that accused-applicant has refused TIP
and in the Court the complainant in the course of his examination has
turned hostile on the aspect of identification of the offenders stating that it
was dark in the night.

Arguments heard. Record perused.

It is not disputed that complainant in the course of his
examination in the Court has failed to identify the accused-applicant as one

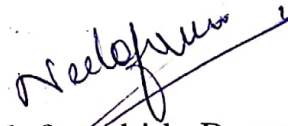


of the offenders. Accused-applicant, as per the case of the prosecution, is not the offender who had caused the knife injury on the person of the complainant. Said accused Aniket was apprehended at the spot whereas the accused-applicant alongwith another co-accused is alleged to have managed to flee from the spot but subsequently apprehended on the basis of disclosure and the said co-accused has already been granted bail.

In the totality of the facts and circumstances of the case, taking into consideration that the accused-applicant is not charged for offence under Section 397 IPC and as the accused-applicant has not been clearly and categorically identified as one of the offenders by the victim when examined in the Court, and as the accused-applicant has clean antecedents, and as the co-accused whose case is on similar footing has already been granted bail, present application for regular bail on behalf of accused Bhavi @ Tanna in case FIR No. 103/2019 is allowed and accused-applicant Bhavi @ Tanna is admitted to bail in case FIR No. 103/2019 upon furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount and subject to the condition that prior to his release, he shall give the mobile phone number of self and of at least one other responsible family member besides that of the sureties to the IO and the Court, that he shall scrupulously appear on each and every date of hearing before the court so as not to cause any obstruction or delay to its progress and he shall not interfere with the proceedings in any manner, that he shall not engage in any criminal activity, that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the



facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer or tamper with the evidence, he shall not change his mobile phone number and address without prior intimation to the IO and the sureties shall also intimate the IO in the event of change of address and that the mobile phone number to be used by the accused-applicant shall be mentioned in the bond and shall be kept switched on at all times with location activated and shared with the IO concerned and with the further direction that the accused-applicant shall not leave the territorial jurisdiction of NCT Delhi without prior intimation to the IO concerned.



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
22.06.2020

FIR No. 91/2018

PS: Kotwali

State Vs. Mohsin Alam

17.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Akram Khan, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused-applicant Mohsin Alam in case FIR No. 91/2018 invoking the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi.

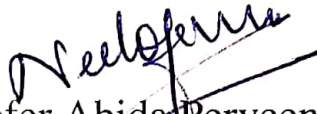
IO has reported that accused is not involved in any other criminal case. As per the custody certificate the date of admission is shown ^{as} 04.04.2018 and ^{the} ~~his~~ conduct in custody is reported to have remained satisfactory.

In view of the above, in accordance with the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi, ^{as} **Accused-applicant Mohsin Alam is ordered to be released on interim bail of 45 days upon furnishing personal bond in the sum of Rs.50,000/- to the satisfaction of the Jail Superintendent and subject to the condition and that the mobile phone number to be used by the accused-applicant shall be mentioned in the bond and shall be kept switched on at all times with location activated and shared with the IO concerned and with the further direction that the accused-applicant shall not leave the territorial limits of NCT Delhi without prior intimation to the IO concerned during the period of interim bail. In case accused-applicant leaves the**

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territorial limits of Delhi, upon due intimation to the IO accused-applicant, every Monday of the week, he shall confirm his location with the IO concerned on the mobile phone number as directed to be mentioned in bail bonds and shall report to the SHO of the local Police Station, after every 15 days, of the area in which accused-applicant shall be residing in his hometown.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
22.06.2020

FIR No. 224/2018

PS: Crime Branch

State Vs. Babloo Kumar Nagar

22.06.2020

Fresh application received. It be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

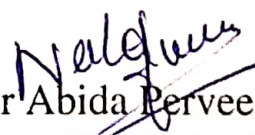
None for counsel for accused-applicant.

This is an application for grant of interim bail for 45 days on behalf of accused Srichand in case FIR No. 605/2017.

Efforts were made to connect the Id. Counsel for the applicant in the Webex Meet, however, the audio from other side is not available.

Ld. Addl. PP submits that the case pertains to commercial quantity of contraband and state intends to file reply and one week's time ^{no} may be granted for reply.

For reply and consideration, put up on **29.06.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
22.06.2020

FIR No. 277/2018

PS: Sarai Rohilla

State Vs. Shivani

22.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Akhilesh Yadav, counsel for accused-applicant. (through video conferencing)

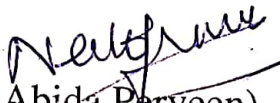
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Shivani in case FIR No. 277/2018.

Ld. Addl. PP submits that he has received¹⁹ intimation that the IO had gone out station in connection with the verification of the medical record and family status in the present application, however, report is yet to be received.

Report be filed on or before the next date of hearing.

For report and consideration, put up on 24.06.2020,.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
22.06.2020

FIR No. 224/2018
PS: Crime Branch
State Vs. Rakesh Mishra

22.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Anand Vardhan Maitrey, counsel for accused-applicant
(through video conferencing)

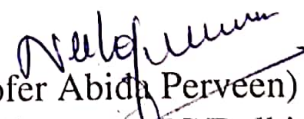
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of
accused Rakesh Mishra in case FIR No. 224/2018.

Further time has been sought for verification of the medical
documents and family status of the accused-applicant as the IO in this case
is reported to have been found covid-19 positive and under going home
quarantine.

Ld. Counsel for the accused-applicant submits that he intends
to file an application for taking on record the fresh address for the purposes
of verification of family status. Fresh address may be filed alongwith
application by 25.06.2020.

For further proceedings, put up on **25.06.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
22.06.2020